

THE HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Dated/Imphal, the 3rd April, 2014

No.HCM/N-2014/(Judl)/ 5608 In view of the establishment of three Family Courts under the Family Courts Act, 1984 for the 3(three) Districts of Thoubal, Bishnupur and Senapati and appointment of the respective District Judges of the 3(three) Districts as the Judges of these Family Courts vide Notifications No. 2/62/2013-Leg/L(v) dated 3-3-2014 of the Law and Legislative Affairs Department, Government of Manipur, the High Court of Manipur directs the transfer of all pending cases which fall within the jurisdiction of the newly established Family Courts of 3(three) Districts of Thoubal, Bishnupur and Senapati from the Family Court, Manipur to the newly established Family Courts with immediate effect.

BY ORDER etc.

Sd/-

REGISTRAR
HIGH COURT OF MANIPUR

Memo No.HCM/N-2014/(Judl)/ 5601-11
Copy to:-

Dated/Imphal, the 3rd April, 2014

1. The Secretary (Law), Government of Manipur for information and necessary action.
2. The Judge, Family Court, Manipur, at Lamphelpat for information and necessary action.
3. The Judge, Family Court, Thoubal/Bishnupur/Senapati for information and necessary action.
4. The Deputy Registrar (Judl./Admn.), High Court of Manipur.
5. The Director of Prosecution, Government of Manipur for information and circulation to the District PPs and Government Advocates.
6. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- for information of His Lordship.
7. The Assistant Registrar-I, II & III, High Court of Manipur.
- ✓ 8. The CPC – e-Courts MMP. He is requested to upload the above order in the High Court website.
9. The PS to the Hon'ble Mr. Justice N. Kotiswar Singh.
- for information of His Lordship.
10. The Order book/Guard file.
11. Concerned file.



REGISTRAR
HIGH COURT OF MANIPUR